

**IN THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
ORIGINAL APPLICATION NO. 235 OF 2026**

IN THE MATTER OF:

**News Item Titled “Okhla Landfill Waste Dumped Near
Yamuna” appearing in Times of India Dated 02.04.2026**

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Date: 21/07/2026

THROUGH



Place: New Delhi

Priyanka Swami

Advocate

Standing Counsel For DJB

F-13, Jangpura, New Delhi

110014

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IN THE MATTER OF:

**News Item Titled “Okhla Landfill Waste Dumped Near
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**REPLY ON BEHALF OF RESPONDENT No.-4 DELHI
JAL BOARD ALONG WITH SUPPORTING AFFIDAVIT**

MOST RESPECTFULLY SHOWETH:

I, Alex Kumar Jain, aged about 33 years S/o P.C. Jain, presently posted as EC-33 Delhi Jal Board, Varunalaya Ph-II, Jhandewalan, New Delhi, do hereby solemnly affirm and state on oath as under: -

1. That the Answering Respondent is posted as above in the captioned matter and is well conversant with the facts and circumstances of the case and as such is competent to swear this affidavit.
2. That the present additional reply is being filed as per the Order dated 10.04.2026 by this Hon'ble Tribunal, whereby the answering Respondent was impleaded as Respondent No.4 in the present matter.
3. That the allegations and issues raised in the news item primarily relates to dumping, handling, transportation, segregation and management of municipal solid waste/garbage near the Yamuna floodplain and Okhla



landfill site.

4. That the functions relating to collection, transportation, dumping, processing, segregation and disposal of municipal solid waste are under the jurisdiction and statutory responsibility of the Municipal Corporation of Delhi (MCD) and other concerned civic authorities.
5. That the answering Respondent, namely Delhi Jal Board, is primarily responsible for water supply, sewerage management and allied services within the National Capital Territory of Delhi. The subject matter of the present proceedings, concerning landfill garbage dumping and solid waste management, does not pertain to the functioning or jurisdiction of Delhi Jal Board.
6. That the alleged violations, if any, under the provisions of the Environment (Protection) Act, 1986 and Solid Waste Management Rules are not attributable to the answering Respondent.
7. That no specific allegation, act of omission or commission has been attributed against the answering Respondent in the present matter and the same has neither undertaken nor authorized any activity relating to dumping of garbage or landfill waste at the alleged site near Yamuna.
8. That in view of the above facts and circumstances, it is respectfully submitted that the answering Respondent has no direct or indirect role in the issues raised in the instant matter and therefore its presence in the matter may kindly be dispensed with and Respondent No. 4 may be exempted/deleted from the array of parties.
9. That the facts stated hereinabove are based upon official



records, documents available in the office, and the same are being respectfully submitted before this Hon'ble Tribunal for appropriate consideration and further necessary orders as may be deemed fit in the interest of justice and environmental compliance.

Date: ~~20/07/2026~~ 20 JUL 2028



Alok Jain

DEPONENT

Er. Alok Kumar Jain
Executive Engineer (Civil)-33
DELHI JAL BOARD
Govt. of NCT of Delhi

I identified the deponent who has signed in my presence

VERIFICATION

Verified on solemn affirmation at on this.....**20 JUL 2028** day of.....2026, that the contents of the foregoing affidavit are true and correct to the best of my knowledge and no part of it is false and nothing material has been concealed therefrom.

ATTESTED

**NOTARY PUBLIC
(INDIA)**

Alok Jain
DEPONENT

Er. Alok Kumar Jain
Executive Engineer (Civil)-33
DELHI JAL BOARD
Govt. of NCT of Delhi

THROUGH

Delhi Jal Board